

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3947
ANSWERED ON:20.03.2015
DIRECTOR IDENTIFICATION NUMBER
Kaushik Shri Ramesh Chander

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether instances of persons having more than one Director Identification Number (DIN) have reportedly come to the notice of the Government during each of the last three years and the current year;
- (b) if so, the details thereof along with the action taken against the defaulters during the said period; and
- (c) the corrective measures taken/being taken by the Government in this regard?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (c): Yes, Madam. It has come to the notice of the Ministry that 333, 48, 53 and 35 persons have been allotted multiple Director Identification Number (DIN) during the financial years 2011-12, 2012-13, 2013-14 and 2014-15 respectively. Action has been initiated against these 469 persons. In 456 cases, show cause notices have been issued while 13 complaints have been filed in the Court. In order to reduce the instances of multiple allotment of DINs, the Ministry has made PAN mandatory in DIN application. The application is accepted only when the information with regard to name, father's name and date of birth is validated against the PAN data maintained by Income Tax department. In addition, de-duplication within the MCA21 database is also carried out. Since 2013, 1361 DINs have been cancelled.